

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,  
SPECIAL JUDGE CBI - 13, (PC ACT)  
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

**CBI v. Anoop Joshi & Ors.**

**RC-DAI-2019-A-0042**

**U/s. 120 B IPC & Section 7A of PC Act, 1988 (as amended in 2018).**

23.06.2021 (At 10:10 a.m.)

**Present :** Sh. Mohd. Shakeel, Id. Sr. PP and Sh. Neelmani, Id. PP for CBI.  
IO Sh. Rajesh Kumar, Addl. SP, CBI.  
**Sh. Tushar Ranjan Mohanty**, Id. Counsel for applicant/surety  
Ms. Sonali Joshi.  
Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), Sh.  
Rajeev Kumar (P.A.) and Sh. Tarun Aggarwal (ahalmad) of this  
court, are present through video conference.  
**(Through Cisco Webex Meeting App)**

In continuation of previous order, hearing of this matter is being hosted by Sh. Daljeet Singh, reader of this court on the designated video conference link of this court. It is certified that audio and video quality of the hearing remained satisfactory to conclude the hearing.

IO has sent his report on the designated e-mail address of this court today, thereby verifying the factum of death of accused Sh. Anoop Joshi. In support of his report, IO has also annexed scanned copy of death summary of accused Sh. Anoop Joshi. In view of report of IO, this case qua accused Sh. Anoop Joshi stands abated and his name be deleted from the list of accused persons. Accordingly, application of his surety/Ms. Sonali Joshi is allowed. All the sureties of this accused are hereby discharged. Endorsement if any on the documents of sureties be cancelled.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

**(Pulastya Pramachala)**  
**Special Judge (CBI-13), PC Act,**  
**RADC, New Delhi/23.06.2021**